

**Before the Appellate Tribunal for Electricity**  
( Appellate Jurisdiction )

**Appeal Nos. 18, 19 and 20 of 2010**

**Dated 29<sup>th</sup> March, 2011**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr. V.J. Talwar, Technical Member**

**Appeal No. 18 of 2010**

**Dwarikesh Sugar Industries Limited** ... Appellant(s)

Versus

**U.P. Power Corporation Ltd. & Ors.** ....Respondent(s)

**Appeal 19 of 2010**

**Dwarikesh Sugar Industries Limited** ... Appellant(s)

Versus

**M/s Madhyanchal Vidyut Vitran Nigam Ltd. & Ors.** ....Respondent(s)

**Appeal 20 of 2010**

**Dwarikesh Sugar Industries Limited** ... Appellant(s)

Versus

**M/s Paschimanchal Vidyut Vitran Nigam Ltd. & Ors.** ....Respondent(s)

**Counsel for the Appellant(s): Mr. Buddy A. Ranganadhan**  
**Counsel for the Respondent(s): Mr. Pradeep Mishra for R-1 to R.3**

**ORDER**

The arguments in Appeal No. 18 of 2010 are over and the Written Submissions have also been filed by the parties.

In Appeal Nos. 19 and 20 of 2010, the arguments of the Appellant are over. Today, we have heard the learned counsel for the Respondent for some time and he seeks some more time to make further submissions.

Post the matter on **07.04.2011.**

**( V.J. Talwar )**  
**Technical Member**

**(Justice M. Karpaga Vinayagam )**  
**Chairperson**